

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 210/ 2010

This, the 26th day of February, 2010

Hon'ble Dr. A. K. Mishra, Member (A)

Pankaj Kumar Srivastava, aged about 36 years, son of Late Devki Nandan Srivastava, resident of Village Mathaipur Kangoona, Post Office Laukiya, district Balrampur.

Applicant

By Advocate Sri D. Awasthi.

Versus

1. Union of India through Secretary, Ministry of Communication, New Delhi.
2. Chief Post Master General Uttar Pradesh Circle, Lucknow.
3. Director General (Sanchar), New Delhi.
4. Superintendent of Post Offices, District Balrampur.

By Advocate Sri Sumit Kumar for Sri Yogesh Kesarwani.

Order (Oral)

By Hon'ble Dr. A. K. Mishra, Member (A)

Heard counsel for the parties.

The father of the applicant, who was an employee of the Postal Department, died on 30.6.1995. His application for appointment on compassionate ground was considered by the Circle Relaxation Committee (CRC) in its meeting on 19/21. 11.1996, but not recommended.

The applicant filed O.A. 344/2007 which was disposed of on 7.1.2008 dismissing the O.A. with the expectation that the representation of the applicant would be expeditiously disposed of. Accordingly, his case for compassionate appointment was reconsidered by the Circle Relaxation Committee (CRC) on 26.8.2008, which again did not recommended appointment of the



applicant. However, the CRC recommended that his case might be kept pending for consideration on getting sanction of fresh vacancies from the Headquarters, New Delhi. Accordingly, his case has been listed for reconsideration in the next meeting of the CRC.

3. The learned counsel for the applicant submits that a number of years have passed and the matter of his compassionate appointment is hanging fire without any conclusive decision. He submits that a direction may be given to the respondent authorities to reconsider his case on merits and give a final decision within a timeframe. I feel that the respondents should not have any problem in giving a final decision on the matter.

4. Accordingly, the competent authority is directed to take a final decision in the matter within 4 months from the date of receipt of a copy of this order. I may mention here that I have not expressed any opinion on the merits of the case.

5. The O.A. is disposed of accordingly. No costs.



Dr. A. K. Mishra
Member (A)

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